

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 273-274 of 2021

IN THE MATTER OF:

Parag Sheth, Liquidator of Sai Infosystem (India) Ltd.

...Appellant

Versus

**Enforcement Directorate, Ahmedabad
Through Bharat Andhale, Deputy Director.**

...Respondent

Present:

For Appellant: Mr. Gaurav Mitra, Ms. Honey Satpal, Mr. Nipun Singhvi, Mr. Vishal Dave and Mr. Samridh Bindal, Advocates.

For Respondent:

ORDER
(Through Virtual Mode)

05.04.2021: This is an appeal preferred against impugned order dated 31st December, 2020 passed by the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench, Ahmedabad, Court 2 by virtue whereof the Adjudicating Authority declined to set aside the eviction notice issued by the Enforcement Directorate. Mr. Gaurav Mitra, Advocate representing the Appellant submits that the same Adjudicating Authority has passed an identical order on the same date against which Company Appeal (AT) (Insolvency) No. 265/2021 has been preferred in which on 1st April, 2021 notice has been issued.

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Let notice be issued upon Respondents through speed post as well as email. Requisites alongwith process fee be filed by tomorrow. Appellant shall file email address and mobile phone numbers of the Respondents.

List the appeal 'for admission (after notice)' alongwith Company Appeal (AT) (Insolvency) No. 265 of 2021 before Court No. III on **3rd May, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc